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असाधारण

EXTRAORDINARY

भाग II—खण्ड 2

PART II—Section 2

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

LOK SABHA

The following Bills were introduced in Lok Sabha on 15 March, 2010:—

BILL NO. 27 OF 2010

A Bill to alter the name of the State of Orissa.

BE it enacted by Parliament in the Sixty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Orissa (Alteration of Name) Act, 2010.
- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Short title
and
commence-
ment.

2. In this Act, unless the context otherwise requires,—

Definitions.

(a) “appointed day” means the date appointed under sub-section (2) of section 1 for the coming into force of this Act;

(b) “appropriate Government” means, as respects a law relating to a matter enumerated in List I in the Seventh Schedule to the Constitution, the Central Government, and as respects any other law, the State Government;

(c) “law” includes any enactment, Ordinance, regulation, order, bye-law, rule, scheme, notification or other instrument having the force of law in the whole or any part of the State of Orissa.

BILL NO. 28 OF 2010

A Bill further to amend the Constitution of India.

BE it enacted by Parliament in the Sixty-first Year of the Republic of India as follows:—

1. This Act may be called the Constitution (One Hundred and Thirteenth Amendment) Act, 2010. Short title.
2. In the Eighth Schedule to the Constitution, in entry 15, for the word “Oriya”, the word “Odia” shall be substituted. Amendment of Eighth Schedule.

STATEMENT OF OBJECTS AND REASONS

The Government of Orissa forwarded to the Central Government in December 2008, the Resolution passed by the Legislative Assembly of Orissa on 28th August, 2008 that, *inter alia*, the name of the language specified as "Oriya", in the Eighth Schedule of Constitution be changed as "Odia" and translation of the word "Odia" in Hindi language should be revised as "ओड़िआ " accordingly and authorised the Government of Orissa to place the matter before Government of India for change of name of the State and change of language of the State and change of their Hindi translations.

2. The Constitution (One Hundred and Thirteenth Amendment) Bill, 2010 seeks to change of name of the language mentioned in the Eighth Schedule of the Constitution of India, from "Oriya" to "Odia".

NEW DELHI;
The 14th February, 2010

P. CHIDAMBARAM.